

भारतीय बीमा विनियामक और विकास प्राधिकरण INSURANCE REGULATORY AND **DEVELOPMENT AUTHORITY OF INDIA** 

## IRDA/NL/NTFN/MOTP/068/03/2017

28<sup>th</sup> March 2017

# ORDER

## Of

#### Insurance Regulatory and Development Authority of India On Premium Rates for Motor Third Party Liability Insurance Cover for FY 2017-18

- 1. By virtue of powers vested in the Authority under Section 14 (2) (i) of the IRDA Act, 1999, the Authority has been notifying the premium rates applicable to the Motor Third Party Liability Insurance covers every year starting from 15.04.2011.
- 2. In this regard, every year, once the premium rates are finalized, an exposure draft showing the proposed premium rates detailing the methodology of arriving the premium is released on the IRDAI website seeking the comments of various stakeholders. The stakeholders need to provide their comments within 15 days of release of the exposure draft.
- 3. This year too, the Authority issued an Exposure Draft on 03rd March 2017 on revision of premium rates for Motor Third Party Insurance covers for the FY 2017-18 inviting comments on the proposed rates from all stakeholders concerned. The exposure draft provides the broad methodology used in estimating premium rates and also the proposed premium rates for the FY 2017-18. The last date for receiving feedback was published as 18th March, 2017.
- 4. After examining the comments received from various stakeholders, the Authority has revisited the premium rates as per the exposure draft and has further moderated the premium rates in some categories.
- 5. Now, in exercise of the powers vested with the Authority under Section 14 (2) (i) of the IRDA Act 1999, the Authority hereby notifies the premium rates applicable to the Motor Third Party Liability Insurance covers with effect from 01st April 2017 as given in Annexure "A".
- 6. Insurers are hereby advised to be mindful of the concerns expressed by vehicle owners about the rates as well as the availability of insurance. Considering the mandatory nature of Motor Third Party Insurance, insurers are advised to ensure that Motor Third Party Insurance is made available at their underwriting offices and through all available channels of distribution. The Authority will treat any complaint of non-availability of insurance or use of methods to deny/ delay the insurance cover, seriously.



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7. Further, Insurers are not permitted to cancel the current insurance policies and issue fresh policies to effect new premium rates. This notification as well as the enclosed schedule of premium rates shall be prominently displayed on the Notice Board of every underwriting office and on the website of the Insurers where it can be viewed by the public. This notification is issued in supersession of the Authority, earlier notification ref: IRDA/NL/NTFN/MOTP/060/03/2015 dated 28<sup>th</sup> March 2016.

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(Yegna Priya Bharath) Chief General Manager (Non-Life)

# Annexure "A"

# Motor Third Party Insurance Premium with effect from 01st April 2017

S. No.	Cate- gory	Description of Vehicle Class	Premium with effect from 01 <sup>st</sup> April 2017 (Rs.)			
1		Private Cars*				
		Not exceeding 1000 cc	2,055			
		Exceeding 1000 cc but not exceeding 1500 cc	3,132			
		Exceeding 1500 cc	8,630			
2		Two Wheelers				
		Not exceeding 75 cc	569			
		Exceeding 75 cc but not exceeding 150 cc	720			
		Exceeding 150 cc but not exceeding 350 cc	970			
		Exceeding 350 cc	1,114			
3	A1	Goods Carrying Vehicles Public Carriers (other than 3 wheelers)				
		GVW not exceeding 7500 kgs	14,390			
		Exceeding 7500 kgs but not exceeding 12000 kgs	21,511			
		Exceeding 12000 kgs but not exceeding 20000 kgs	31,608			
		Exceeding 20000 kgs but not exceeding 40000 kgs	34,591			
		Exceeding 40000 kgs	36,120			
4	A2	Goods Carrying Vehicles Private Carriers (other th	an 3 wheelers)			
		GVW not exceeding 7500 kgs	7,938			
		Exceeding 7500 kgs but not exceeding 12000 kgs	14,330			
		Exceeding 12000 kgs but not exceeding 20000 kgs	9,871			
		Exceeding 20000 kgs but not exceeding 40000 kgs	14,805			
		Exceeding 40000 kgs	23,317			
5	A3	Goods Carrying Motorized Three Wheelers and Motorized Pedal Cycles – Public Carriers				
		Except e-carts	5,680			
		e-carts	3,969			
6	A4	Goods Carrying Motorized Three Wheelers and Motorized Pedal Cycles – Private Carriers				
	it in the second	Except e-carts	4,200			
		e-carts	3,438			

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S.No.	Cate- gory	Description of Vehicle Class	Premium with effect from 01 <sup>st</sup> April 2017 (Rs.)			
7	B	Trailers				
		Agricultural Tractors up to 6 HP	714			
		Other vehicles including Miscellaneous & Special Type of Vehicles (Class-C), (For each trailer, for more please multiply by no. of trailers)	1,830			
8	D	Special Types of Vehicles				
		i) Pedestrian controlled Agricultural Tractors with Horse Power rating not exceeding 6HP, Hearses and Plane Loaders	1,256			
		ii) Other Miscellaneous & Special types of vehicles	5,351			
9	E	Motor Trade (Road Transit Risks)				
		i) Distance not exceeding 2400 kms	1,088			
		ii) Distance exceeding 2400 kms	1,308			
10	F	Motor Trade (Road Risks) (Excluding Motorized Two Wheelers) – (Named Driver or Trade Certificate)				
		1st named driver or certificate	1,108			
		For additional drivers/ certificates up to 5 (per driver/certificate)	536			
		For additional Drivers/ Certificates exceeding 5 but not exceeding 10 (per driver/ certificate)	345			
		For additional Drivers/ Certificates exceeding 10 but not exceeding 15 (per driver/ certificate)	299			
11	F	Motor Trade (Road Risks) (Motorized Two Wheelers Trade Certificate)	) – (Named Driver or			
		1st named driver or certificate	530			

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S. No.	Cate- gory	Description of Vehicle Class	Premium with effect from 01 <sup>st</sup> April 2017 (Rs.)			
			Basic TP Premium (A)	Premium (per licensed passenger) (B) <sup>#</sup>		
12	C1a	Four wheeled vehicles used for carrying passengers for hire or reward with carrying capacity not exceeding 6 passengers				
	0 Tu	Not exceeding 1000 cc	6,396	1,230		
		Exceeding 1000 cc but not exceeding 1500 cc	8,408	1,035		
		Exceeding 1500 cc	11,144	1,183		
13	C1b	Three wheeled vehicles used for carrying passengers for hire or reward with carrying capacity not exceeding 6 passengers				
		Except e-rickshaw	2,426	1,161		
		e-rickshaw	1,575	753		
14	C2	Four or more wheeled vehicles used for carrying passengers with carrying capacity exceeding 6 passengers for hire or reward	13,584	830		
15	C3	Motorized three wheeled passenger vehicles used for carrying passengers for hire or reward with carrying capacity exceeding 6 passengers but not exceeding 17 passengers	5,817	1,161		
16	C2	Three wheeled passenger vehicles used for carrying passengers for hire or reward with carrying capacity exceeding 17 passengers	12,189	745		
17	C4	Motorized Two wheelers used for carrying passengers for hire or reward				
		Not exceeding 75 cc	790	532		
		Exceeding 75 cc but not exceeding 150 cc	790			
	-	Exceeding 150 cc but not exceeding 350 cc	• 790			
		Exceeding 350 cc	2,261	532		

{#: TP Premium is the total of Basic TP Premium (A) plus an amount derived by multiplying the Licensed carrying capacity by the amount in (B)}

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